

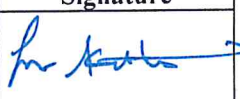
**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.12.2017 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP No.307/14/HDB/2017
NAME OF THE COMPANY	ELbit Medical Diagnostics Ltd
NAME OF THE PETITIONER(S)	ELbit Medical Diagnostics Ltd
NAME OF THE RESPONDENT(S)	
UNDER SECTION	14

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Abu Akram	Counsel for Petition	98491 70007	

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Mr.Abu Akram, learned counsel for the Petitioner. He filed a memo dated 19.12.2017 seeking permission of this Tribunal for making publication of the Petition in Form NCLT-3A regarding the conversion of the Company from the status of Public Limited to Private Limited and cause newspaper publication in Vernacular Language and English as per rule 35 and sub rule 5 of the Rule 68 of the NCLT Rules, 2016.

Post the case on 30.01.2018.



**MEMBER (TECHNICAL)**



**MEMBER (JUDICIAL)**